

No. 673.Spl. G02-II(12G)

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh

To

The Chief Secretary to the Government of Punjab,
Chandigarh

Chandigarh, Dated the 16th March 2024.

Sub: Grant of Dearness Allowance to the retired Judicial Officers/family pensioners at the same rate and from the same date as granted to the Central Government Employees by the Central Government.

Sir,

I am directed to refer you on the subject cited above and to inform you that the State Government in terms of Hon'ble Supreme Court of India order dated 19.05.2023 passed in Writ Petition (Civil) No.643 of 2015 had issued letter No.HOME-JD-10CC/3/2023-3JUD1/I/725357/2023 dated 14.11.2023 regarding the payment of Dearness Allowance to the "Judicial Officers working in the State of Punjab" equal to Dearness Allowance being given by Government of India. Thereafter, the Government of Punjab vide Letter No.HOME-JD-10CC/3/2023-3JUD1/1593 dated 21.12.2023 made partial modification in the above-said letter dated 14.11.2023 regarding the payment of Dearness Allowance to the "Judicial Officers in the States of Punjab" by deleting the word "working" as mentioned in the said letter.

The Hon'ble Committee for Service Conditions of the District Judiciary (CSCDJ) in its meeting held on 12.02.2024 issued explanatory memorandum which was conveyed to you vide this Office Endst. No.311.Spl.Gaz.II(12G), dated 14.02.2024 wherein it was clarified that "Serving Judicial Officers as well as retired Judicial Officers shall be entitled to D.A. at the same rate and from the same date as granted to the Central Government employees by the

Central Government in terms of Hon'ble Supreme Court of India orders dated 19.05.2023 and 04.01.2024.”

However, in the meeting of the Hon'ble Committee (CSCDJ) held on 11.03.2024, it was brought to the notice of the above-said Committee that compliance of the aforementioned directions in consonance with the explanatory memorandum sent vide letter dated 14.02.2024 has not been done by the State of Punjab.

You are requested and mandated to ensure the compliance of the above-said directions so that the report to the Hon'ble Supreme Court of India is submitted on or before 07.04.2024 as directed by the Hon'ble Supreme Court of India vide order dated 04.01.2024 passed in Writ Petition (Civil) No.643 of 2015 titled as “All India Judges Association Vs. Union of India and Others”.

Sd/-

Registrar General-cum-ex-officio
Secretary, CSCDJ,
Punjab and Haryana High Court,
Chandigarh